

[श्री :धु ि ये]

इंद्रोद्भूत नहीं कर पाया। आपके सचिवालय ने सारा पत्र व्यवहार राष्ट्रपति से मिनिस्टरों की माफ़त किया था। उस समय डिप्टी स्पीकर वरुण में मौजूद थे और उन्होंने बहुत ही तर्कार में ऊपर स्ट्रक्चर पास किया और कहा कि प्रो० बृशल हसन इसके बारे में खुलासा करें। उसमें क्यों विलम्ब किया गया है? अभी तक अध्यक्ष महोदय शुक्रवार के बाद इतने दिन हो गये, यह सत्र ता० 20 को समाप्त हो रहा है क्या नूशल हसन साहब इसके बारे में कोई वक्तव्य देंगे और सदन से माफी मांगेंगे? अध्यक्ष महोदय, मेम्बरो के अधिकारों को इस तरह से समाप्त किया जायगा तो इस बात को हम लोग बरदायत नहीं कर सकते हैं। आप सरकार को फिर एक दफा आदेश दीजिये कि ता० 20 से पहले उनका वक्तव्य आये।

MR. SPEAKER: It will be sent to the Minister.

COMMITTEE OF PRIVILEGES
THIRTEENTH REPORT

DR. HENRY AUSTIN (Ernakulam): Sir, I beg to present the Thirteenth Report of the Committee of Privileges.

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

THIRTY-FIRST, THIRTY-SECOND AND
THIRTY-THIRD REPORTS

SHRI D. BASUMATARI (Kokrajhar): Sir, I beg to lay on the Table the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Thirty-first report on action taken by Government on the recommendations contained in their Fifteenth Report on the Ministry of Finance (Department of Reve-

nue and Insurance)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the Life Insurance Corporation of India and facilities/concessions provided to Scheduled Castes and Scheduled Tribes by the Life Insurance Corporation of India.

(2) Thirty-second Report on action taken by Government on the recommendations contained in their Twenty-first Report on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology and Indian Institute of Science, Bangalore.

(3) Thirty-third Report on action taken by Government on the recommendations contained in their Twenty-second Report on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Basumatari represents that particular area where there are tribals. He himself belongs to a Scheduled Tribe. May I know whether the atrocities being committed on the Bodo tribals in Assam have been brought to his notice and whether as the Chairman of this esteemed committee, he has been able to do anything to stop these atrocities?

SHRI D. BASUMATARI: It is they who instigated the simple Bodo tribals to fight amongst themselves.

COMMITTEE ON ABSENCE OF
MEMBERS FROM SITTINGS OF
THE HOUSE

EIGHTEENTH REPORT

SHRI CHANDRIKA PRASAD (Balija): Sir, I beg to present the Eighteenth Report of the Committee on Absence of Members from the Sittings of the House.

(ii) MINUTES

SHRI CHANDRIKA PRASAD: Sir, I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 27th September, 31st October and 17 December, 1974.

SHRI S. M. BANERJEE (Kanpur): Sir, where is Mr. Tulmohan Ram these days? He is not coming to the House. How does he get his salary and other allowances?

MR SPEAKER: It is much better that he has not come.

SHRI S. M. BANERJEE: For railway workers, the Government says, "no work, no pay". Even the DA instalments are not paid to them.

How is Mr. Tulmohan Ram being paid his salary?

MR. SPEAKER: His ghost is all the time pervading here.

SHRI S. M. BANERJEE: I am not afraid of ghosts. Let us know where he is these days.

MR. SPEAKER: I shall enquire where he lives these days.

13.43 hrs.

MOTION RE:REMOVAL OF SHRI L. N. MISHRA FROM MEMBERSHIP OF THE HOUSE FOR ALLEGEDLY COMMITTING IMPROPRIETIES AND MALPRACTICES IN AFFAIRS OF BHARAT SEVAK SAMAJ

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I beg to move:

"That this House resolves that Shri Lalit Narain Mishra, a Member of this House and a member of Cabinet be removed from the membership of this House for committing serious improprieties and malpractices as could be seen from the

Report of the Commission of Enquiry into the affairs of Bharat Sevak Samaj and in particular as reported in the said Commission Reports in Volume II (Eleven) page 97, paragraphs 29.94, 29.95, 29.96, page 98 paragraph 29.100, page 103 paragraphs 29.128, 29.129, page 110 paragraphs 29.146, 29.147, page 126 paragraph (xxi) and page 127 paragraph 29.194."

13.44 hrs.

[SHRI JAGANNATH RAO JOSHI in the Chair]

Trust me, Sir, today it is a very important job....

SHRI D. N. TIWARY (Gopalganj): Sir, this report of the Kapur Commission relates to a time when Shri L. N. Mishra was not a member of this House. According to the practice established here, no motion can come about charges concerning a member during the period when he was not a member of this House. So, how can this motion be moved?

MR. CHAIRMAN: Already the motion has been admitted by the Speaker and it has come up for discussion. You can express your views when your turn comes to speak.

SHRI JYOTIRMOY BOSU: Sir believe me, I am particularly unhappy because I have to do this unpleasant task to stand and impeach a fellow member of this House whom I have known for 9 years. I have nothing personal against him because I am neither a Congressman who would try to get his job if he goes nor am I in his organisation trying to fight him in his State or elsewhere. He has done a lot of drum-beating and tom-tomming. This he is doing for years and I shall prove with documentary evidence as to what he deserves. If we go through the debates of 28th August 1973, Shri L. N. Mishra says:

"On my part, I would like to categorically state that at no time did I have any precunary or other interest